

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**OA-2598/2017
MA-2741/2017**

New Delhi this the 03rd day of August, , 2017

**Hon'ble Sh. Raj Vir Sharma, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Chander Dev Dass
S/o Late Sh. Lal Dhari Dass
Sub: LARSGES Scheme
Aged 58 yrs.
2. Mithless Dass S/o Sh. Chander Dev Dass
Aged 29 Yrs.
Both are R/o Qtr. No. A, Railway Colony,
Near Lajpat Nagar
Block No.113, Kot Kapoora, Distt. Faridkot, Punjab ...
Applicants
(through Sh. U. Srivastava)

Versus

1. Union of India through the Chairman Railway Board
Rail Bhawan, New Delhi.
2. The General Manager, Northern Railway, Baroda House,
New Delhi.
3. The Divisional Railway Manager, Northern Railway, Firozpur
4. The Divisional Personnel Office-I, Divisional Office
Northern Railway, Firozpur.
Respondents

ORDER (ORAL)

Mr. Raj Vir Sharma, Member (J)

MA No. 2741/2017

MA No. 2741/2017 filed for joining together is allowed.

OA No. 2598/2017

This OA has been filed seeking the following reliefs:

“(a) directing the respondents to place the relevant records pertaining to the present OA before their Lordships for the proper adjudication in the matter, in the interest of justice.

(b) directing the respondent no. 1 to consider and finalize the request of the applicants for issuance of appointment letter as it reveals from the face of records that the applicant no. 2 has already been selected after completion of all the required formalities in accordance with the relevant rules and instructions on the subject including medical examination also with all other consequential benefits.

(c) allow the OA of the applicants with cost.

(d) any other fit and proper relief may also be granted to the applicants.”

2. Learned counsel for the applicants submitted that the applicants have submitted a representation to the respondents on 27.12.2016 in the light of judgment of Hon'ble high Court of Madras in Writ Petition No. 37533/16 dated 04.11.2016. The respondents have however not taken any decision on the same. Learned counsel submits that the applicants seek direction to the respondents to dispose of their representation within a time bound manner.

4. In view of the limited prayer made by the applicants, we dispose of this OA at the admission stage itself without issuing notices to the respondents and without going into the merits of the case with a direction to them to decide the aforesaid representation of the applicants in the light of aforementioned judgments by means of a reasoned and speaking order within a period of sixty days from the date of receipt of certified copy of this order.

(Nita Chowdhury)
Member (A)

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(Raj Vir Sharma)
Member (J)